



NHMHP-IDSP/1/2020-IDSP- 20538
National Health Mission
Himachal Pradesh

Dated: Shimla-9, the



ORDER

Whereas, the whole country and the State of Himachal Pradesh is currently witnessing unprecedented surge in the number of COVID-19 cases. The number of cases and the number of deaths due to COVID-19 has surpassed the highest number recorded in the first wave of pandemic witnessed by the State;

Whereas, keeping in view the exigent circumstances, it is imperative to take all necessary measures for the containment of the disease and limit its spread in the State of Himachal Pradesh by undertaking concerted efforts for the implementation of 'test, track and treat' strategy;

Whereas, in the current wave of the epidemic, some States are affected more by the disease and are showing rampant transmission in terms of daily numbers of cases being reported. Since, there is no restriction on the inter-state movement of people, there is a potential for import of virus into the State by the persons coming from such 'hotspots'. These persons need to be aggressively tracked to ensure that they do not transmit the disease to other people after coming back into the State;

Whereas, the State has already issued detailed guidelines for home quarantine of contacts of suspect or confirmed cases of COVID-19 and vide Order no. Rev(DMC)(F)4-2/2000/SEC dated 29th April 2020 (copy enclosed), the Disaster Management Cell, Government of Himachal Pradesh has issued directions to all the District Magistrates, Heads of Urban Local Bodies/all Councilors, Pradhans of all Gram Panchayats/Ward Members in the State for effective monitoring and strict observance of quarantine requirements and vide the latest order bearing no. Rev (DMC)(C) 20-2/2021-COVID 19-III dated 20th April 2021, directions have been issued to implement various provisions with the support of PRIs and ULBs;

Therefore, in exercise of the powers conferred by the 'Himachal Pradesh Epidemic Disease (COVID-19) Regulations, 2020' vide notification no. HEW-A-A (3)1/2020 dated 14-03-2020 under the Epidemic Disease Act, 1897, the following directions are being issued:

1. Movement of individuals shall remain strictly prohibited between 10 PM to 5 AM in the Districts of Sirmour, Solan, Una and Kangra, except for essential activities. District Magistrate shall issue orders in their respective areas of jurisdiction under appropriate provisions of law for this Corona Curfew, such as under Section 144 CrPC and ensure strict compliance.
2. The District Magistrate shall constitute Task Forces for the enforcement of the SOPs for the organization of permitted gatherings at the local level. These task Forces shall be empowered to initiate action against the persons who are found violating the guidelines and SOPs issued by the State Government from time to time.
3. All inter-state movement into the State shall be monitored through registration in COVID e-pass software to monitor compliance with the quarantine requirements and facilitate contact tracing of persons in event of detection of COVID-19 positive cases. All persons desirous of entering the State shall register themselves on this online software and details of their arrival will be shared with all concerned for the purpose of quarantine requirement and contact tracing. However, there shall be no monitoring of the inter-district and intra-district movement, except that from or into a containment zone.
4. All the returnees from the 'hotspots' shall be treated as 'high risk contacts' and shall be subjected to the protocol of home/institutional quarantine for a period of 14 days since entry into the State or earlier if he/she is tested negative for COVID-19 on the 6th-7th day after entry. The provisions of order bearing no. NHMHP-IDSP/1/2020-IDSP-Section-Part(2)-7156 dated 30th September 2020 shall stand amended to that effect. For the purpose of definition of 'hotspot', the list of the States as mentioned at Sr. No. 7 in the Order bearing no. Rev (DMC) (C) 20-2/2021-COVID 19-III dated 12th April 2021 and as amended from time to time, shall be applicable. Further, the 'hotspots' shall also include religious congregations held outside the State.
However, the requirement of quarantine shall not be applicable to the following categories of persons:
 - a) Those persons who are returning from hotspots but have undergone a RTPCR test in 72 hours preceding entry into the State and reported negative for COVID-19.



- b) Those persons who are completely vaccinated with COVID-19 vaccine and a period of minimum 14 days has elapsed since the second dose of vaccine. For this purpose, the person must possess the final vaccination certificate issued to him/her.
- c) The residents of the State exiting the State to visit the hotspot areas for short duration for medical, business or office purpose and coming back to the State within 72 hours shall also be exempted from any requirement of quarantine, provided they are asymptomatic. A system of stamping/scanning and verification of persons registered in the registration acknowledgement generated from COVID e-pass software at the time of exiting the State at State border will be put in place and it shall be ensured that only those persons re-enter the State who had exited.
- d) Any person who travels to the State of Himachal Pradesh from the hotspot areas for short duration for medical, business or office purpose, not exceeding 72 hours and don't mix with general masses, follows all social distancing and other COVID-19 prevention protocol/norms, does not organize/take part in any gathering of any sort, shall be exempt from quarantine requirement.
- e) Any person who has fully recovered from COVID-19 infection. For this purpose, the person must possess a COVID-19 positive report along with Valid ID card. The person should have been reported as positive within the last 6 months but the report should not be of within the last 20 days to rule out persons with active infection entering the State, without intimation.
- f) Children under 10 years of age will not need any COVID-19 test, if the accompanying adults have a COVID-19 report.

However, in all the exceptions mentioned above, the precautionary measures like wearing of mask, social distancing etc. shall be mandatory. All such returnees from hotspots shall download the 'Arogya Setu' application on their smart phones.

- 5. Every district authority from where the returnees are entering the state shall on a daily basis transmit the details of such inter-state returnees to the concerned districts where such persons are destined to go. To ensure that all the returnees from these hotspots have been registered, action shall also be taken by the Gram Panchayat/Urban Local Body as provided for in the order

of Disaster Management Cell, Department of Revenue bearing No. Rev (DMC)(F)4-2/2000/SEC dated 29th April, 2020.

6. For setting up of panchayat level quarantine facilities as provided for in the order of DMC mentioned *ibid*, guidelines notified by the National Health Mission Himachal Pradesh vide letter bearing No. NHMHP-IDSP/1/2020-IDSP-Section-NATIONAL HEALTH MISSION-HP-Part(2)- 2949 dated 06.04.2020 shall be adhered to.
7. The Gram Panchayats and urban local bodies shall share the details of all such individuals with the Local Health Workers and the ASHA of the concerned area. The District Surveillance Units and the Block Medical Officers along with Local Administration must ensure that all these individuals are quarantined for a prescribed period of 14 days or earlier if he/she is tested negative for COVID-19 on the 6th-7th day after entry into the State.
8. The concerned Block Medical Officer shall ensure that a health surveillance personnel is assigned to the quarantined person for health check-up.
9. Since, the persons residing with the hotspot returnees in the same house may also pose a risk to the community at large, their movement shall also be restricted outside their homes. The outside movement of the assigned family member who is taking care of the quarantined person shall also be curtailed to the extent possible. The panchayat / urban local body shall endeavour to supply the daily items on the door steps of such homes as far as possible and for this purpose, they may identify and map volunteers within the local community to assist the family till the quarantine period is over or the quarantined person(s) has/have tested negative.
10. The health surveillance personnel shall visit the house of quarantined person at least once daily and observe diligently for the appearance of symptoms.
11. In case, a quarantined person on surveillance develops symptoms, the Block Medical Officer and the District Surveillance Officer shall get the sampling done promptly through the mobile sampling vans or otherwise.
12. In case, a symptomatic person is tested positive, he/she will be shifted promptly to the designated facility for treatment/isolation or advised for home isolation, if the clinical condition so permits.



13. The respective roles and responsibilities assigned to the concerned stakeholders vide Order no. Rev(DMC)(F)4-2/2000/SEC dated 29th April 2020 shall be adhered to strictly, without fail.

These measures shall be applicable from the midnight of 27th April 2021 and remain in force till 10th May 2021.

Secretary (Health) to the
Government of Himachal Pradesh

MISSION DIRECTOR (NHM)

25 APR 2021

Shimla-9 (H.P.)

Endst. No. As above, Dated: Shimla-9, the
Copy for information and necessary action to:

1. The Chief Secretary, Government of Himachal Pradesh
2. Additional Chief Secretary to the Hon'ble Chief Minister, Himachal Pradesh
3. Additional Chief Secretary (Revenue) to the Government of Himachal Pradesh.
4. Principal Secretary (Urban Development) to the Government of Himachal Pradesh.
5. Secretary (Rural Development) to the Government of Himachal Pradesh.
6. All Deputy Commissioners, Himachal Pradesh
7. The Director Health Services, Himachal Pradesh
8. The Director Medical Education, Himachal Pradesh
9. Director, Urban Development, Himachal Pradesh
10. Director, Rural Development and Panchayati Raj, Himachal Pradesh
11. Director, Information and Public Relations, Himachal Pradesh
12. All the Chief Medical Officers, Himachal Pradesh
13. All the District Surveillance Officers, in Himachal Pradesh
14. State Surveillance Officer, NHM, Himachal Pradesh

Secretary (Health) to the
Government of Himachal Pradesh